

(ख) यदि हां, तो उनका व्योरा क्या है और संगली और कोल्हापुर जिलों में इन परियोजनाओं के वित्त-पोषण के लिए क्या उपाय किये गये हैं या करने का विचार है?

कृषि मंत्रालय में कृषि और सहकारिता विभाग में राज्य मंत्री (श्री नतिश कुमार):

(क) जी, नहीं।

(ख) प्रश्न ही नहीं होता है।

Subletting of Government accommodation in Baba Kharak Singh Marg.

1111. SHRI PASUMPON THAKLIRUTTINAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that some Government servants have sublet their type III quarters in Block No. 24, 25 and 26 in Baba Kharak Singh Marg, New Delhi;

(b) if so, whether any complaint has recently been received in this regard; and

(c) if so, what action would be taken against the Government servants who have indulged in subletting of their quarters in Baba Kharak Singh Marg?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) No complaint was received in the Directorate of Estates, New Delhi regarding subletting of Quarters in Block No. 24, Baba Kharak Singh Marg, New Delhi. However, complaints regarding subletting of some quarters in Block Nos. 25 and 26, Baba Kharak Singh Marg, New Delhi, were received in April, 1989 and August, 1989.

(c) Action as per rules has been contemplated against the government servants who have indulged in subletting of their quarters in Baba Kharak Singh Marg.

Bungling in Promotion in HEC

1112. SHRI ASHWANI KUMAR: Will the Minister of LABOUR be pleased to state:

(a) whether Government's attention has been drawn to the news item which appeared in 'Prabhat Khabar' Ranchi of the 13th December, 1989 and 25th No-

vember 1989 under the caption, 'B E M S urges Minister to intervene into affairs of bungling in promotion alleged in H E C (Heavy Engineering Corporation); and

(b) whether Chairman-cum-Managing Director of the Heavy Engineering Corporation had received any letters from VIPs in this regard if so, what action has been taken by the Administration to give justice to the neglected employees?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b) According to the Heavy Engineering Corporation, applications had been invited from qualified and experienced employees of the Corporations for the post of Junior Executive. The representationists did not have the requisite qualification even after relaxationadmissible in respect of the Scheduled Castes and the Scheduled Tribes and Displaced candidates. Hence there applications could not be considered.

Central schemes to make women entrepreneurs self-employed

1113. SHRI RAJUBHAI A. FARMAR:
PROF. CHANDRESH P. THAKUR:

Will the Minister of WELFARE be pleased to state:

(a) what was the number of women entrepreneurs who have been identified trained and who become self-employed under the Central Government supported Programmes during the Seventh Five Year Plan, State-wise; and

(b) what are the targets proposed in this regard for the Eighth Five Year Plan?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SMT. USHA SINHA): (a) information is being collected and will be laid on the Table of the House.

(b) The Eighth Five Year Plan is in the process of finalization.

Implementation of labour laws

1114. SHRI GURUDAS DAS GUPTA: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that any of the existing labour laws are not being implemented properly by the managements; and